

DIVISION BENCH  
COURT - II

S-7

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/590(KB)2020  
IA(I.B.C)/827(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>TATA CAPITAL FINANCIAL SERVICES LIMITED VS G.I INTERNATIONAL PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Avishek Guha, Adv. ] For the Liquidator  
Ms. Arunika Dutta, Adv. ]  
Mr. Kaustav De Sarkar, Adv. ]

**ORDER**

1. Learned Counsel for the Liquidator present.
  - a. This application has been filed by the Liquidator to place on record the 4<sup>th</sup> Progress Report, which is placed at pages 11 to 16. This application is supported by an affidavit which is placed at pages 8 to 10. The 4<sup>th</sup> Progress Report is taken on record, and, accordingly this application is **allowed and disposed of**.
2. It is submitted by the learned Counsel for the Liquidator that Section 19 (2) application is still pending. Let the same be listed along with C.P. (IB)/590(KB)2020 on **3<sup>rd</sup> May, 2024**.
3. Meanwhile, the Liquidator to take steps for final closure of the matter.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**